#### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

# **RAJYA SABHA UNSTARRED QUESTION NO. 753** TO BE ANSWERED ON 26/07/2023

# DISCREPANCIES IN PRADHAN MANTRI AWAAS YOJANA-GRAMIN

### 753 SHRI RAM SHAKAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government provides pucca houses to poor families under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G);
- (b) if so, the details thereof;
- (c) the number of pucca houses having been allotted during last three years;
- (d) whether it has been brought to the notice of Government that discrepancies have been found in allotment of pucca houses to poor people; and
- (e) if so, the measures taken by Government to address the said discrepancies?

### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI)

(a) & (b) In order to achieve the target of "Housing for All" in rural areas, the Ministry of Rural Development is implementing PradhanMantriAwaasYojana- Gramin (PMAY-G) with effect from 1<sup>st</sup> April, 2016 to provide assistance to eligible rural households with an overall target to construct 2.95 crorepucca houses with basic amenities by March, 2024. Out of the mandated target, the States/UTs have already sanctioned 2,92,31,840 houses to eligible beneficiaries and construction of 2,40,91,925 houses has already been completed as on 20.07.2023.

(c) 1,43,99,642 houses had been sanctioned by the States/UTs to eligible beneficiaries across the country under PMAY-G during the last three years i.e. from financial year 2020-21 to 2022-23.

(d) & (e) Under the PMAY-G, there is a grievance redressal mechanism set up at different levels of administration viz., Gram Panchayat, Block, District and the State. An official of the State Government is to be designated at each level to ensure disposal of grievances to the satisfaction of the complainant. In addition, the Ministry has also engaged the services of Ombudsperson appointed under MGNREGA and the State Level Appellate Authority for receiving grievances, enquiring and passing awards.

Further, there is a system of regular monitoring through National Level Monitors (NLMs) and wherever necessary special monitoring is also conducted. The report thus received from such NLMs is shared with the concerned State for taking corrective measures as per the guidelines of PMAY-G.